

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI, COURT - II

Item No. 203
Appeal No491/252/ND/2020

IN THE MATTER OF:

Mahender Kumar

...

Applicant/Petitioner

Versus

Registrar of Companies

...

Respondent

Under Section: 252(3)

Order delivered on 23.07.2021

CORAM:

SHRI. ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (J)

SHRI L.N. GUPTA,
HON'BLE MEMBER (T)

PRESENT:

Cs Amrendra Kumar
Mr Puneet Rai Sr Standing Counsel and Ms Adeeba Mujahid
Jr. Standing Counsel for Income Tax Department(Respondent)

ORDER

Heard the Ld. Counsel for the Appellant as well as ARoC. ARoC submits that she has already filed the reply and some defects are pointed out, which has already been removed. Therefore, the Registry is directed to place the same on the record, if it is defect free. ARoC is further directed to file fresh copy of reply within a week from today. If the ARoC fails to file the reply within a week from today, the order shall be passed. List the matter on 17th August, 2021.

-Sol-

(L. N. GUPTA)
MEMBER (T)

-Sol-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)